

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.457/2015**

**Date of decision: 19.09.2019**

**CORAM:- R. VIJAYKUMAR, MEMBER (A).  
R.N. SINGH, MEMBER (J).**

1. Ammunition Factory Workers Union  
Having its HQ at: AIDEF Bldg.,  
S. M. Joshi Bhavan,  
S. No.81, Dr. Bava Saheb Ambedkar Road,  
Khadki Pune 411 003.  
Through: The Secretary, AFWU,  
Shri Jiju Mathew, Jt. Secretary,  
working as Fitter HS II/PR/AFK  
Khadki Pune 411 003.  
Res at: Flat No.3, Shree Garshan,  
Shanti Nagar, Yerwada, Pune-411 006.
2. Shri Sanjay R. Gabale (980104)  
Mechanist HS. Gr.I/C 4/ 185,  
Ammunition Factory,  
Khadki Pune-411 003.  
Res T. 47/3/337, Ganesh Nagar,  
New Sangvi, Pune-411 027.
3. Shri Shaikh Sameer Husen (203134)  
Line Mistry (F), F1/89, Ammunition  
Factory, Khadki Pune-411 003.  
Res at. Qr. No.35/3, Type-II,  
Ordnance Estate,  
Khadki Pune 411 003.

**... Applicants.**

**(By Advocate Shri R. C. Ravalani)**

**VERSUS.**

1. Union of India,  
Through The Secretary,  
Ministry of Defence,

South Block, New Delhi-110 011.

2. The Secretary  
Department of Defence Production  
South Block, New Delhi-110 011.
3. The Secretary,  
Ministry of Personnel, Public  
Grievances 7 Pension  
Department of Personnel and Training  
North Block: New Delhi-110 011.
4. The Secretary  
Ministry of Finance  
Department of Expenditure  
North Block: New Delhi-110 011.
5. The Chairman,  
Ordnance Factory Road,  
10-A, S. K. Bose Road,  
Kolkata-700 001.
6. The General Manager  
Ammunition Factory,  
Khadki Pune-41 003.

... Respondents.

(By Advocates Shri N. K. Rajpurohit)

O R D E R (O R A L)

Per: R. Vijaykumar, Member (A)

1. When the case is called out, none appeared for the applicant.
2. Shri N. K. Rajpurohit, learned counsel appeared for the respondents.
3. This is a 2015 matter listed for final hearing today. There was no representation on behalf of the applicant even on the last date of hearing.

4. It appears that the applicant has lost interest in pursuing the matter.

5. In view of above, the OA is dismissed in default as well as for non-prosecution by the applicant.

6. No order as to costs.

(R. N. Singh)  
Member (J)

(R. Vijaykumar)  
Member (A)

V.

JD  
10/10